

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 409/MP/2026**

Subject : Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the relevant provisions of the Power Purchase Agreements dated 21.10.2016 for recovery of outstanding dues of Rs. 1,22,38,068/- along with applicable Late Payment Surcharge at 1.25% from 16.03.2019 till the actual payment.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **15.09.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ishita Jain, Advocate, TPREL  
Shri Ankit Bhandari, Advocate, TPREL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition has been filed for recovery of the outstanding dues of Rs. 1,22,38,068/-, along with applicable Late Payment Surcharge at 1.25% from 16.03.2019 till the actual date of payment made to the Petitioner.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions.

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, if any, within five weeks thereafter.

3. The Petition will be listed for hearing on **8.12.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

